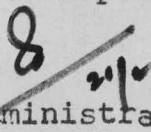

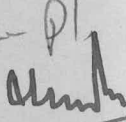




Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
15	21-2-95	<p><u>O.A.NO.315/94</u></p> <p>Shri B.Pal, learned counsel for the respondents produced the relevant records in this case which go to show that certain payments by way of arrears in difference of pay between the pre-1986 and post-1986 scales are due to be made to the applicant who has retired in June 1986. Additionally, certain amounts by way of leave reserve, gratuity and provident fund are also due to be paid to the applicant. Shri Pal assures that necessary action has already been taken and ^{only the} money has to be disbursed. He states that payment shall be made within two months from today. Shri B.K.Sahoo, for the applicant, agrees with this position and has no objection. It is, therefore, directed that all arrears which have become due for payment to the applicant shall be paid within a period of sixty days from today.</p> <p>Thus, the O.A. is disposed of.</p> <p style="text-align: center;">  Member (Administrative) </p>	<p>O.A.NO. 15 dt. 21.2.95</p> <p>Copy of order may be given to both the Counsels.</p> <p>For attestation Pl.</p> <p> 22/2/95</p> <p> 22.2.95 SOLG</p> <p>Received copy of order dt. 21.2.95.</p> <p> 22/2/95</p> <p>Received copy for reference</p> <p> 7-3-95</p>